

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.70332 of 2019

(Arising out of Order-in-Original No.21-Commr./CX/GZB/2018-19 dated 24/01/2019 passed by Commissioner of Central Goods & Service Tax, Ghaziabad)

M/s Kunj Forgings Pvt. Ltd.,Appellant
(C-177, Bulandshahar Road, Industrial Area, Ghaziabad)
VERSUS

**Commissioner of Central Excise &
Service Tax, Ghaziabad**Respondent
(CGO, Complex-II, Kamla Nagar, Ghaziabad)

APPEARANCE:

Letter on record, for the Appellant

Shri A.K. Choudhary, Authorised Representative, for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70244/2024

DATE OF HEARING : 10 May, 2024

DATE OF DECISION : 10 May, 2024

JUSTICE DILIP GUPTA:

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**